

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

STARRED QUESTION NO:311  
ANSWERED ON:16.08.2010  
ALLOWANCE TO UNEMPLOYED YOUTH  
Maharaj Shri Satpal

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether some State Governments are providing unemployment allowance to the unemployed youth registered with employment exchanges;
- (b) if so, the details thereof;
- (c) the reaction of the Union Government thereto;
- (d) whether the Union Government proposes to give unemployment allowance to rural youth under the centrally sponsored schemes/programmes;and
- (e) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (e) of Lok Sabha Starred Question No. 311 by Shri Satpal Maharaj, M.P. regarding 'Allowance to Unemployed Youth' due for 16.08.2010.

(a) & (b) According to the information available, the States of Chhattisgarh, Haryana, Kerala, Tamil Nadu, Manipur, Puducherry and Union Territory of Andaman & Nicobar Islands are paying unemployment allowance to certain specific categories of unemployed persons registered with employment exchanges from their own resources.

(c) to (e) Employment generation is an integral part of the growth process and Eleventh Five Year Plan aims at creating 58 million job opportunities. Government of India is implementing various employment generation schemes, such as, Swarnjayanti Gram Swarozgar Yojana (SGSY); Swarna Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). Huge investment in infrastructure development is also creating employment. There is a provision in MGNREGA that if a worker who has applied for work under MGNREGA is not provided employment within 15 days from the date on which work is requested, an unemployment allowance shall be payable by the State Government at the rate prescribed in the Act.